

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

ITEM No. 414

CA/336/ND/2019 IN CP /129/ND/2019

**IN THE MATTER OF:**

Smt Prem Kaur

...

Applicant

Versus

M/s Dee Tee Electronics India Pvt Ltd & Ors

...

Respondent

**Order under Section 241-242**

**Order delivered on 23.09.2022**

**Coram:**

**MR. DHARMINDER SINGH  
HON'BLE MEMBER (JUDICIAL)**

**SHRI AJAI DAS MEHROTRA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Sagar Chaturvedi, Adv.

For the Respondent in CA/336/ND/2019 : Adv. SP Singh Chawla

**ORDER**

**CP /129/ND/2019**

Ld. Counsel for the applicant stated that order was passed by this Tribunal in CA/04/2021 was dismissed by this Tribunal which has been challenged before Hon'ble NCLAT. The same is fixed for 17.11.2022. Accordingly, the matter could be taken up thereafter.

Let the matter be fixed for arguments on **28.11.2022**.

-sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-sd-

**DHARMINDER SINGH  
MEMBER (JUDICIAL)**

Barkha